



International Conference on Insolvency Law & CISG@40

18th December 2020

Flagship Event of UNCITRAL RCAP



**United Nations
UNCITRAL**

Regional Centre for Asia and the Pacific

In Joint Collaboration with



UNCITRAL National Co-ordination Committee India

भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of
India



**GNLU Center for
Corporate and
Insolvency Law**

UNCITRAL Regional Centre for Asia and Pacific

The UNCITRAL Regional Centre for Asia and the Pacific (RCAP), located in Incheon, Republic of Korea, is the only regional centre of the United Nations Commission on International Trade Law (UNCITRAL). Since its establishment in 2012, RCAP has been supporting the mandate of UNCITRAL by furthering the progressive harmonization and modernization of international trade and commercial law in approximately 60 jurisdictions with different legal systems and levels of economic development in the Asia-Pacific region, thereby promoting the Sustainable Development Goals. RCAP carries out its objectives by promoting certainty in international commercial transactions through the dissemination of international trade norms and standards, in particular those elaborated by UNCITRAL; providing capacity-building and technical assistance services to States with respect to the adoption and uniform interpretation of UNCITRAL texts through workshops and seminars; engaging in coordination activities with international and regional organizations active in trade law reform projects in the region; and functioning as a channel of communication between States in the region and UNCITRAL. As one of RCAP's annual flagship events, UNCITRAL Asia Pacific Day (AP Day) comprises a series of academic activities that RCAP co-hosts with institutions of higher learning to commemorate the December 1966 General Assembly Resolution establishing UNCITRAL. In addition to raising awareness of UNCITRAL's work among academic institutions and law students, the AP Day events also provide neutral platforms for discussions on the adoption and implementation of UNCITRAL instruments in the region.

Insolvency and Bankruptcy Board of India

‘The Insolvency and Bankruptcy Board of India was established on 1st October, 2016 under the Insolvency and Bankruptcy Code, 2016 (Code). It is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It is a unique regulator: regulates a profession as well as processes. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It has recently been tasked to promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities and other institutions, in furtherance of the purposes of the Code. It has also been designated as the ‘Authority’ under the Companies (Registered Valuers and Valuation Rules), 2017 for regulation and development of the profession of valuers in the country.’

GNLU Centre for Corporate and Insolvency Law

The GNLU Centre for Corporate and Competition Law was established on 13th October, 2012 by Hon'ble Mr. Justice K.A. Puj, Former Judge, High Court of Gujarat with multiple objectives and endeavors to act as a platform for expanding scope and horizon of corporate and competition law through multi-dimensional research activities and publications. With the introduction of Insolvency and Bankruptcy Code, 2016, the Centre for Corporate and Competition Law has been renamed as 'GNLU Centre for Corporate and Insolvency Law' (GCCIL) with effect from 30th January 2020. The GCCIL aims to contribute in the field of Corporate and Insolvency Laws through research, deliberations, practical inputs, legal solutions and creative awareness; thereby filling the gaps and easing the hurdles. The Insolvency and Bankruptcy Code, 2016 plays an important role in Corporate World and therefore GCCIL aims to undertake cutting edge research in Corporate and Insolvency Laws.

About the Conference

In today's industrialized and global economy, company plays a pivotal role in meeting the policy expectation. Therefore, efficient and efficacious legal means of entry, operation and exit of a company from the business environment is a sine-qua-non for the sustainable economic development. A resilient legal affirmation is sought by all stakeholders for their passionate and unhindered contribution in the process of business.

Trust and confidence of the stakeholders in business entity is the best instrument to deal with the inevitable hurdles during the life cycle of the business. Therefore, a fine balance between maximization of the value of asset of corporate debtors and the interests of all stakeholders are essential. The changing insolvency law regime of the world, including India, is an attempt to achieve the objective of providing this balance.

Furthermore, in this globalized world, in the case of the financial distress, the life cycle of the company may attract issues pertaining to cross-border insolvency that affects corporate groups, their creditors and stakeholders spanning across different countries. In this context, the UNCITRAL Model Law on Cross-Border Insolvency has served as a guiding instrument for countries to enact their domestic laws without compromising with the legal postulates prevailing in their regime but including scope for cooperation and coordination with other jurisdictions.

In fact, in the matter pertaining to Insurance Contract, Sale of Goods, International Contractual Obligations, etc., UNCITRAL through CISG played a vital role. UNCITRAL is celebrating successful completion of 40 years of CISG in this year, as CISG@40. In this backdrop, this conference is envisaged to deliberate upon the emerging legal regime on international insolvency and the contribution of CISG in the international trade and most importantly the cross-border insolvency.

Round Table Conference

The Conference aims to organize two Virtual Round Tables on two broad themes which are described below, where academicians, judges, professionals and experts across the world will disseminate their views and ideas:

1. CISG@40: United Nations Convention on Contracts for International Sale of Goods
2. Cross-Border Insolvency

Call for Presentations

The Conference invites proposals for presentations from interested students, academicians, practitioners, professionals and experts on the below mentioned themes:

1. CISG@40: United Nations Convention on Contracts for International Sale of Goods - Success and Pitfalls
2. Cross-Border Insolvency
3. Group Insolvency
4. Individual Insolvency

5. Fast-track CIRP
6. Reverse CIRP
7. Avoidance of transactions

The above-mentioned sub-themes are merely suggestive. Interested participants may submit a proposal relevant to the main theme for presentation.

Submission Guidelines

The Interested Contributors are requested to send their proposal for presentation in not more than 500 words (excluding footnotes and title) to gccil@gnlu.ac.in mentioning the following points:

1. Title of the Presentation
2. Object of the Presentation
3. Central Research Question of the Presentation
4. Research Findings

Important Dates

- ⇒ Submission of Proposal - 9th December 2020
- ⇒ Confirmation of Acceptance - 11th December 2020
- ⇒ Submission of Final Presentation - 16th December 2020
- ⇒ Submission of Draft Paper - 16th December 2020

CONFERENCE SECRETARIAT

Chief Patron

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Chairperson, IBBI

Convenor(s)

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Dean, Academics & Faculty Affairs
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Contact us: gccil@gnlu.ac.in